

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:3225  
ANSWERED ON:18.03.2013  
CHECK ON HUMAN WILDLIFE CONFLICTS  
Patle Kamla Devi

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the incidents of human-wildlife conflicts are rising in the country;
- (b) if so, the number of human beings and wild animals killed in such incidents during the last three years and the current year, State-wise;
- (c) whether there is any provision for grant of compensation of kin of the persons killed by wild animals;
- (d) if so, the State-wise number of affected persons who were paid compensation so far; and
- (e) the amount of compensation paid in each case?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a)&(b) Incidents of human-animal conflicts have been received in the Ministry from time to time. However, there are no reports indicating that such conflicts are on the rise in the country. Year-wise and State-wise and details of number of human and animal death due to such conflicts are not collated in the Ministry.
- (c) In the Centrally sponsored Schemes 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant', a component of payment of ex-gratia amount to the kin of the persons killed by wild animals is available. Ministry of Environment and Forests has circulated a norm of payment of ex-gratia of Rs. 2.00 lakh in case of death of the victim.
- (d)&(e) Payment of compensation to the kin of the person killed by wild animals in the States/Union Territories is the responsibility of the concerned State/Union Territory Government. The detail of such payments are not collated in the Ministry of Environment and Forests.